

## C O N T E N T S

**Sixteenth Series, Vol. XXVII, Thirteenth Session, 2017-2018/1939 (Saka)  
No. 2, Monday, December 18, 2017/Agrahayana 27, 1939(Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shrimati Snehlata Shrivastava



**LOK SABHA DEBATES**

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LOK SABHA

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Monday, December 18, 2017/Agrahayana 27, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

...(व्यवधान)

**माननीय अध्यक्ष :** प्लीज, जयप्रकाश जी।

...(व्यवधान)

### **REFERENCE BY THE SPEAKER** **Loss of lives in various tragic incidents**

**माननीय अध्यक्ष :** माननीय सदस्यगण, 12 नवम्बर, 2017 को आंध्र प्रदेश के विजयवाड़ा में कृष्णा नदी में हुई नाव दुर्घटना में 21 लोगों के मारे जाने और कई अन्य लोगों के घायल होने की जानकारी मिली है।

माननीय सदस्यगण, दिसम्बर के पहले सप्ताह के दौरान तमिलनाडु, केरल, लक्षद्वीप, महाराष्ट्र और गुजरात के कई भागों में ओखी चक्रवात के कारण कई लोगों के मारे जाने और अनेक अन्य लोगों के घायल होने की सूचना है। चक्रवात से क्षेत्र में बड़े पैमाने पर संपत्ति का भी नुकसान हुआ है।

माननीय सदस्यगण, यह सभा संयुक्त राज्य अमेरिका, यूनाइटेड किंगडम, फ्रांस, स्पेन, अफगानिस्तान, मिस्र और नाइजीरिया तथा विश्व भर के अन्य स्थानों पर भी हाल में हुए आतंकवादी हमलों की कड़ी निंदा करती है, जिनमें निर्दोष लोग मारे गए और गंभीर रूप से घायल हुए तथा संपत्ति का भी नुकसान हुआ।

हम इन आतंकवादी हमलों में निर्दोष लोगों की मृत्यु पर शोक व्यक्त करते हैं और हम संयुक्त राज्य अमेरिका, यूनाइटेड किंगडम, फ्रांस, स्पेन, अफगानिस्तान, मिस्र और नाइजीरिया के लोगों, संसदों और सरकारों के साथ एकजुट हैं तथा ऐसे जघन्य हमलों के दोषी लोगों को दंडित करने के इन देशों के प्रयासों का भी समर्थन करते हैं।

सदस्यगण, मैक्सिको में 7 और 19 सितम्बर, 2017 को आए दो बड़े भूकंपों में 348 लोग मारे गए। ईरान-इराक सीमा पर 12 नवम्बर, 2017 को भी एक भयंकर भूकंप आया जिसके परिणामस्वरूप कई लोगों की मृत्यु हुई। यह सभा इन भूकंपों में लोगों की मृत्यु पर गहरा शोक व्यक्त करती है।

यह सभा इन दुःखद घटनाओं पर गहरा शोक व्यक्त करती है। ओखी पर हम अलग से विस्तृत चर्चा भी करेंगे। इन दुःखद घटनाओं के कारण शोक संतप्त परिवारों को दुःख एवं कष्ट पहुंचा है। यह सभा घायलों के शीघ्र स्वास्थ्य लाभ की कामना करती है।

सभा अब दिवंगत आत्माओं के सम्मान में थोड़ी देर मौन रहेगी।

### **11.02 hours**

*(The Members then stood in silence for short while)*

... (व्यवधान)

HON. SPEAKER: Now Question Hour.

... (Interruptions)

HON. SPEAKER: Question no. 21.

... (Interruptions)

HON. SPEAKER: Shri A. P. Jithender Reddy is not there.

... (Interruptions)

माननीय अध्यक्ष :डॉ. किरीट सोमैया जी।

... (व्यवधान)

HON. SPEAKER: Not, now. Please raise your issue after Question Hour.

... (Interruptions)

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय अध्यक्ष महोदया ... (व्यवधान)

HON. SPEAKER: Not now, after Question Hour.

... (Interruptions)

**11.04 hours****ORAL ANSWER TO QUESTION**

HON. SPEAKER: Question No. 21, Shri A.P. Jithender Reddy – Not present.

Dr. Kirit Somaiya.

**(Q. 21)**

डॉ. किरीट सोमैया : माननीय अध्यक्ष महोदया, मैंने जो प्रश्न पूछा, उस प्रश्न का बहुत जबरदस्त जवाब आया है।... (व्यवधान)

HON. SPEAKER: Nobody wants any question or anything? I am sorry. No way.

... (*Interruptions*)

डॉ. किरीट सोमैया: माननीय अध्यक्ष महोदया, मैंने जो प्रश्न पूछा, उस प्रश्न का बहुत जबरदस्त जवाब आया है। ... (व्यवधान)

स्पीकर महोदया, मैं पुनः कहना चाहता हूँ कि माननीय मोदी जी की सरकार के मंत्री प्रकाश जावड़ेकर जी ने जबरदस्त जवाब दिया है। ... (व्यवधान) गुजरात और हिमाचल की जनता ने भी बहुत जबरदस्त जवाब दिया है।... (व्यवधान) हिमाचल प्रदेश कांग्रेस के हाथ से चला गया, गुजरात में अभूतपूर्व विजय के लिए मैं प्रधान मंत्री नरेन्द्र मोदी जी को बधाई देता हूँ, ... (व्यवधान) उनका अभिनंदन करता हूँ, उन्हें धन्यवाद देता हूँ।... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

**11.06 hours**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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**12.00 hours**

*Lok Sabha reassembled at Twelve of the Clock.*

*(Hon. Speaker in the Chair)*

**FELICITATIONS BY THE SPEAKER**

**माननीय अध्यक्ष :** माननीय सदस्यगण, हमारी पुरुष हाकी टीम ने बांग्लादेश के ढाका में 22 अक्टूबर, 2017 को फाइनल मैच में मलेशिया को हराकर एशिया कप जीता। हमारी महिला हाकी टीम ने भी जापान के काकामिगाहारा में 5 नवंबर, 2017 को चीन को हराकर एशिया कप जीता।

8 नवंबर, 2017 को भारतीय मुक्केबाज और राज्य सभा की सदस्य मेरी कॉम ने वियतनाम के हो चि मिन शहर में एशियाई बॉक्सिंग चैंपियनशिप में स्वर्ण पदक भी जीता।

माननीय सदस्यगण, 30 नवंबर, 2017 को भारतीय भारोत्तोलक मीराबाई चानू ने संयुक्त राज्य अमरीका के अनाहैम में विश्व भारोत्तोलन चैंपियनशिप में स्वर्ण पदक जीता।

यह सभा भारतीय पुरुष और महिला हॉकी टीमों, मेरी कॉम और मीराबाई चानू को उनकी उत्कृष्ट उपलब्धि के लिए बधाई देती है और उनके भावी प्रयासों में सफलता की कामना करती है।

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**12.01 hours****RESIGNATION BY MEMBERS**

**माननीय अध्यक्ष :** माननीय सदस्यगण, मुझे सभा को तीन सदस्यों के लोक सभा की सदस्यता से त्यागपत्र दिए जाने के बारे में सूचित करना है।

उत्तर प्रदेश के गोरखपुर संसदीय निर्वाचन क्षेत्र से निर्वाचित सदस्य श्री योगी आदित्यनाथ ने दिनांक 21 सितम्बर, 2017 के अपने पत्र द्वारा अपना त्यागपत्र दे दिया है। मैंने 21 सितम्बर, 2017 से उनका त्यागपत्र स्वीकार कर लिया है।

उत्तर प्रदेश के फूलपुर संसदीय निर्वाचन क्षेत्र से निर्वाचित सदस्य श्री केशव प्रसाद मौर्य ने दिनांक 21 सितम्बर, 2017 के अपने पत्र द्वारा अपना त्यागपत्र दे दिया है। मैंने उसे भी स्वीकार कर लिया है।

महाराष्ट्र के भंडारा-गोंदिया संसदीय निर्वाचन क्षेत्र से निर्वाचित सदस्य श्री नाना पटोले ने दिनांक 8 दिसंबर, 2017 के अपने पत्र द्वारा त्यागपत्र दे दिया है। मैंने 14 दिसंबर, 2017 से उनका त्यागपत्र स्वीकार कर लिया है।

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**12.03 hours**

**ANNOUNCEMENT BY THE SPEAKER**

**Joint Committee on Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015**

**And**

**Committee on Financial Resolution and Deposit Insurance Bill, 2017...  
Extension of time**

**माननीय अध्यक्ष :** मुझे सभा को सूचित करना है कि 'भूमि अर्जन, पुनर्वास तथा पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (संशोधन) द्वितीय विधेयक, 2015' संबंधी संयुक्त समिति ने मानूसन सत्र, 2018 के अंतिम दिन तक विधेयक संबंधी प्रतिवेदन प्रस्तुत करने हेतु और समय विस्तार की मांग करने का निर्णय लिया है क्योंकि सभा द्वारा दी गई विस्तारित समय-सीमा अर्थात् 15 दिसंबर, 2017 तक प्रतिवेदन को अंतिम रूप नहीं दिया जा सकता। इसी प्रकार, 'वित्तीय समाधान और निक्षेप बीमा विधेयक, 2017' संबंधी संयुक्त समिति ने बजट सत्र 2018 के अंतिम दिन तक समय विस्तार मांगने का निर्णय लिया है क्योंकि सभा द्वारा दी गई निर्धारित समय-सीमा अर्थात् 15 दिसंबर, 2107 तक संयुक्त समिति का प्रतिवेदन प्रस्तुत करने हेतु तैयार नहीं हो पाएगा। इन दोनों संयुक्त समितियों का समय-विस्तार संबंधी प्रस्ताव सभा में प्रस्तुत नहीं किया जा सका क्योंकि सभा निधन संबंधी उल्लेख करने के पश्चात् स्थगित कर दी गई थी। अतः मैंने सभा की ओर से इन दोनों समितियों द्वारा प्रतिवेदनों के प्रस्तुत करने हेतु मांगे गए समय-विस्तार की अनुमति दे दी है।

...(व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्यगण, मुझे अनेक स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। ये मामले महत्वपूर्ण हैं, मगर अन्य अवसर पर उठाये जा सकते हैं, इसलिए मैं इन्हें अनुमति नहीं दे रही।

...(व्यवधान)

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**12.05 hours****PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, the House will take up papers to be laid on the Table.

Item No. 2 – Shri Dharmendra Pradhan.

... (*Interruptions*)

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7638/16/17]

- (b) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7639/16/17]



(c) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2016-2017.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7640/16/17]

(d) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7641/16/17]

(e) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2016-2017.

(ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7642/16/17]

- (f) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7643/16/17]

- (g) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7644/16/17]

(2) A copy of the Notification No. S.O.3281(E) (Hindi and English versions) published in Gazette of India dated 10<sup>th</sup> October, 2017 making certain amendments in the Notification No. S.O.1358(E) dated 27<sup>th</sup> April, 2017, under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT-7645/16/17]

... (Interruptions)

**श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार):** अध्यक्ष महोदया, मैं बाल और किशोर श्रम (प्रतिषेध और विनियमन) अधिनियम, 1986 की धारा 19 की उप-धारा (1) के अंतर्गत अधिसूचना सं.का.आ. 2827 (अ) जो 30 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की परिसंकट में आजीविका और प्रक्रिया की अनुसूची विनिर्दिष्ट की गई है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT-7646/16/17]

... (व्यवधान)

**माननीय अध्यक्ष :** मैं अभी न इधर की बात सुन रही हूँ और न ही उधर की बात सुन रही हूँ।

... (व्यवधान)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT-7647/16/17]

... (Interruptions)

**माननीय अध्यक्ष :** रिकार्ड में कभी भी हल्ला-गुल्ला नहीं जाता।

... (व्यवधान)

**सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री गिरिराज सिंह):** अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :--

- (1) (एक) कोयर बोर्ड, कोच्चि के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) कोयर बोर्ड, कोच्चि के वर्ष 2016-17 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) कोयर बोर्ड, कोच्चि के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7648/16/17]

(2) (एक) महात्मा गांधी इंस्टीट्यूट फार रूरल इंडस्ट्रीलाइजेशन, वर्धा के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षित लेखे।

(दो) महात्मा गांधी इंस्टीट्यूट फार रूरल इंडस्ट्रीलाइजेशन, वर्धा के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7649/16/17]

...(व्यवधान)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND  
MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND  
INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM):

Madam, I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2016-2017 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

(i) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.

[Placed in Library, See No. LT-7650/16/17]

(ii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.

[Placed in Library, See No. LT-7651/16/17]

(iii) Institute of Hotel Management, Catering and Nutrition, New Delhi.

[Placed in Library, See No. LT-7652/16/17]

(iv) Institute of Hotel Management, Catering and Nutrition, Lucknow.

[Placed in Library, See No. LT-7653/16/17]

(v) Institute of Hotel Management, Catering and Nutrition, Shimla.

[Placed in Library, See No. LT-7654/16/17]

- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.  
[Placed in Library, See No. LT-7655/16/17]
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.  
[Placed in Library, See No. LT-7656/16/17]
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.  
[Placed in Library, See No. LT-7657/16/17]
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.  
[Placed in Library, See No. LT-7658/16/17]
- (x) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.  
[Placed in Library, See No. LT-7659/16/17]
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.  
[Placed in Library, See No. LT-7660/16/17]
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.  
[Placed in Library, See No. LT-7661/16/17]

- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.  
[Placed in Library, See No. LT-7662/16/17]
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.  
[Placed in Library, See No. LT-7663/16/17]
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.  
[Placed in Library, See No. LT-7664/16/17]
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.  
[Placed in Library, See No. LT-7665/16/17]
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.  
[Placed in Library, See No. LT-7666/16/17]
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.  
[Placed in Library, See No. LT-7667/16/17]
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.  
[Placed in Library, See No. LT-7668/16/17]

(xx) Institute for Hotel Management, Bangalore.  
[Placed in Library, See No. LT-7669/16/17]

(xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.  
[Placed in Library, See No. LT-7670/16/17]

(xxii) National Council for Hotel Management and Catering Technology, Noida.  
(2) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2016-2017.

[Placed in Library, See No. LT-7671/16/17]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2016-2017.

[Placed in Library, See No. LT-7672/16/17]

... (*Interruptions*)

**मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा) :** अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :--

(1) (एक) केन्द्रीय विद्यालय संगठन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) केन्द्रीय विद्यालय संगठन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) केन्द्रीय विद्यालय संगठन, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7673/16/17]

(2) (एक) नवोदय विद्यालय समिति, नोएडा के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नवोदय विद्यालय समिति, नोएडा के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नवोदय विद्यालय समिति, नोएडा के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7674/16/17]

(3) (एक) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, नई दिल्ली के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, नई दिल्ली के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7675/16/17]



... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI ANANTKUMAR HEGDE): Madam, I beg to lay on the Table a copy of the Apprenticeship (Fifth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 1139(E) in Gazette of India dated 8<sup>th</sup> September, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

[Placed in Library, See No. LT-7676/16/17]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Goods and Services Tax (Compensation to States) Amendment Ordinance, 2017 (No. 5 of 2017) promulgated by the President on 2<sup>nd</sup> September, 2017.
- (2) The Indian Forest (Amendment) Ordinance, 2017 (No. 6 of 2017) promulgated by the President on 23<sup>rd</sup> November, 2017.
- (3) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No. 7 of 2017) promulgated by the President on 23<sup>rd</sup> November, 2017.

[Placed in Library, See No. LT-7677/16/17]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,  
FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE  
MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY):

Madam, I beg to lay on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT-7678/16/17]

(3) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following SEZs for the year ended the 31<sup>st</sup> March, 2016 together with Auditor's Report thereon:-

- (i) Santacruz Electronic Export Processing Zone SEZ Authority

[Placed in Library, See No. LT-7679/16/17]

- (ii) Madras Special Economic Zone Authority

[Placed in Library, See No. LT-7680/16/17]

- (iii) Visakhapatnam Special Economic Zone Authority  
[Placed in Library, See No. LT-7681/16/17]
- (iv) Cochin Special Economic Zone Authority  
[Placed in Library, See No. LT-7682/16/17]
- (v) Falta Special Economic Zone Authority  
[Placed in Library, See No. LT-7683/16/17]
- (vi) Noida Special Economic Zone Authority  
[Placed in Library, See No. LT-7684/16/17]
- (vii) Kandla Special Economic Zone Authority  
[Placed in Library, See No. LT-7685/16/17]

(4) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone Authority, Falta Special Economic Zone Authority, Santacruz Electronic Export Processing Zone SEZ Authority, Visakhapatnam

Special Economic Zone Authority, Kandla Special Economic Zone Authority, Madras Special Economic Zone Authority and Cochin Special Economic Zone Authority for the year 2015-2016.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT-7686/16/17]

- (6) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.

[Placed in Library, See No. LT-7687/16/17]

- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.

[Placed in Library, See No. LT-7688/16/17]

- (iii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.

[Placed in Library, See No. LT-7689/16/17]

- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2016-

2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7690/16/17]

- (b) (i) Review by the Government of the working of the State Trading Corporation Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7691/16/17]

- (c) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2016-2017.
- (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7692/16/17]

- (d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7693/16/17]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2016-2017, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2016-2017.

[Placed in Library, See No. LT-7694/16/17]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT-7695/16/17]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT-7696/16/17]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT-7697/16/17]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2016-2017.

[Placed in Library, See No. LT-7698/16/17]

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Coffee Act, 1942:-

- (i) The Coffee Board (Cadre and Recruitment) Amendment Rules, 2017 published in Notification No. G.S.R.1375(E) in Gazette of India dated 8<sup>th</sup> November, 2017.
- (ii) The Coffee Board (Cadre and Recruitment) Amendment Rules, 2017 published in Notification No. G.S.R.1479(E) in Gazette of India dated 4<sup>th</sup> December, 2017.

[Placed in Library, See No. LT-7699/16/17]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2016-2017.

[Placed in Library, See No. LT-7700/16/17]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2016-2017.

[Placed in Library, See No. LT-7701/16/17]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2016-2017, together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2016-2017.  
[Placed in Library, See No. LT-7702/16/17]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2016-2017, alongwith Audited Accounts.  
  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2016-2017.  
[Placed in Library, See No. LT-7703/16/17]
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2016-2017.  
  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2016-2017, together with Audit Report thereon.  
  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2016-2017.  
[Placed in Library, See No. LT-7704/16/17]

... (*Interruptions*)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (डॉ. सत्यपाल सिंह): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :--

- (1) (एक) अटल बिहारी वाजपेयी इंडियन इंस्टीट्यूट ऑफ इन्फारमेशन टेक्नोलॉजी एंड मैनेजमेंट, ग्वालियर के वर्ष 2015-16 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
  - (दो) अटल बिहारी वाजपेयी इंडियन इंस्टीट्यूट ऑफ इन्फारमेशन टेक्नोलॉजी एंड मैनेजमेंट, ग्वालियर के वर्ष 2015-16 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
  - (तीन) अटल बिहारी वाजपेयी इंडियन इंस्टीट्यूट ऑफ इन्फारमेशन टेक्नोलॉजी एंड मैनेजमेंट, ग्वालियर के वर्ष 2015-16 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT-7705/16/17]

...(व्यवधान)

### **12.07 hours**

*(At this stage, Shri K.C. Venugopal, Dr. A. Sampath, Shri E.T. Mohammad Basheer and some other hon. Members came and stood on the floor near the Table.)*

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**12.08 hours****ASSENT TO BILLS**

SECRETARY GENERAL: Madam Speaker, I lay on the Table the following five Bills passed by the Houses of Parliament during the Twelfth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 18<sup>th</sup> July, 2017:-

- (i) The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017;
- (ii) The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017;
- (iii) The Appropriation (No. 3) Bill, 2017;
- (iv) The Appropriation (No. 4) Bill, 2017; and
- (v) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2017.

I also lay on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of following eight Bills passed by the Houses of Parliament and assented to by the President:

- (i) The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2017;
- (ii) The Footwear Design and Development Institute Bill, 2017;
- (iii) The Collection of Statistics (Amendment) Bill, 2017;
- (iv) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2017;
- (v) The Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017;
- (vi) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017;

- (vii) The Indian Institutes of Information Technology (Amendment) Bill, 2017; and
- (viii) The Banking Regulation (Amendment) Bill, 2017.

[Placed in Library, See No. LT-7706/16/17]

... (*Interruptions*)

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**12.08 ½ hours****REPORT OF INQUIRY COMMITTEE UNDER THE  
JUDGES (INQUIRY) ACT, 1968\***

SECRETARY GENERAL: Madam Speaker, I lay on the Table the following documents under sub-section (3) of section 4 of the Judges (Inquiry) Act, 1968 read with rules 9 and 10 of the Judges (Inquiry) Rules, 1969:-

- (1) Report (Hindi and English versions) of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Shri Justice S.K. Gangele, Judge, Madhya Pradesh High Court.
- (2) A copy each of the evidence of witnesses tendered before the Inquiry Committee and documents exhibited during the inquiry.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 7706A/16/17

**12.09 hours****COMMITTEE ON PUBLIC ACCOUNTS**  
**82<sup>nd</sup> to 86<sup>th</sup> Reports**

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

- (1) 82<sup>nd</sup> Report on Action Taken by Government on observations/recommendations contained in 45<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Performance of 100 percent Export Oriented Unit Scheme'.
- (2) 83<sup>rd</sup> Report on Action Taken by Government on observations/recommendations contained in 53<sup>rd</sup> Report (16<sup>th</sup> Lok Sabha) on 'Land Management in Bharat Sanchar Nigam Limited'.
- (3) 84<sup>th</sup> Report on Action Taken by Government on observations/recommendations contained in 19<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Excesses over voted grants and charged appropriations (2012-13)'.
- (4) 85<sup>th</sup> Report on the subject 'Tribal Sub-Plan' based on C&AG Report No. 33 of 2015.
- (5) 86<sup>th</sup> Report on Action Taken by Government on observations/recommendations contained in 60<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways'.

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... (Interruptions)

**12.10 hours****STANDING COMMITTEE ON COMMERCE  
137<sup>th</sup> and 138<sup>th</sup> Reports**

SHRI DIBYENDU ADHIKARI (TAMLUK): Madam, I beg to lay on the Table the following Reports\* (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 137<sup>th</sup> Report on Trade with Association of South-East Asian Nations (ASEAN).
- (2) 138<sup>th</sup> Report on Activities and Functioning of Spices Board.

**12.10 ½ hours****STANDING COMMITTEE ON SCIENCE AND  
TECHNOLOGY, ENVIRONMENT AND FORESTS  
301<sup>st</sup> Report**

KUMARI SUSHMITA DEV (SILCHAR): Madam, I beg to lay on the Table the 301<sup>st</sup> Report@ (Hindi and English versions) on 'Genetically Modified Crops and its Impact on Environment' of the Standing Committee on Science & Technology, Environment & Forests.

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\* The Reports were presented to Hon'ble Chairman, Rajya Sabha on 25<sup>th</sup> August, 2017. A copy each of the Reports was also forwarded to Hon'ble Speaker, Lok Sabha.

@ The Report was presented to Hon'ble chairman, Rajya Sabha on 25<sup>th</sup> August, 2017 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

**12.11 hours****STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Petroleum and Natural Gas on the subject 'Ethanol Blended Petrol and Bio Diesel Policy', pertaining to the Ministry of Petroleum and Natural Gas\***

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Madam, I beg to make a statement regarding the status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Petroleum and Natural Gas on the subject 'Ethanol Blended Petrol and Bio Diesel Policy', pertaining to the Ministry of Petroleum and Natural Gas.

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**12.11 ¼ hours**

**(ii) Status of implementation of the recommendations contained in the 240th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Culture\***

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, I beg to make a statement regarding the status of implementation of the recommendations contained in the 240<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Culture.

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\* Laid on the Table and also placed in library, See No. LT- 7708/16/17 and 7709/16/17 respectively.



**12.11 ½ hours****MOTIONS RE: ELECTIONS TO COMMITTEES****(i) Estimates Committee**

डॉ. मुरली मनोहर जोशी (कानपुर) : मैं आपकी अनुमति से प्रस्ताव करता हूँ:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 311 के उप-नियम (1) के साथ पठित नियम 254 के उपनियम (3) के अध्यक्षीन यथा अपेक्षित रीति से श्री अश्विनी कुमार चौबे और श्री गजेन्द्र सिंह शेखावत के मंत्री नियुक्त होने तथा श्री सुल्तान अहमद के निधन होने और श्री नाना पटोले के लोक सभा की सदस्यता से त्यागपत्र देने से, उनके प्राक्कलन समिति का सदस्य नहीं रहने के कारण, उनके स्थान पर समिति के कार्यकाल की शेष अवधि में कार्य करने के लिए अपने में से चार सदस्य निर्वाचित करें।”

HON. SPEAKER: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, four members from among themselves to serve as members of the Estimates Committee for the un-expired portion of the term of the Committee *vice* Shri Ashwini Kumar Choubey and Shri Gajendra Singh Shekhawat appointed as Ministers and Shri Sultan Ahmed died and *vice* Shri Nanabhau Falgunrao Patole resigned from Lok Sabha.”

*The motion was adopted.*

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**12.11 ¾ hours****(ii) Committee on the Welfare of Scheduled Castes  
And Scheduled Tribes**

श्री विष्णु दयाल राम (पलामू) : मैं प्रस्ताव करता हूँ :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन नियम के नियम 311 के उप-नियम (1) के साथ पठित नियम 254 के उप-नियम (3) द्वारा अपेक्षित रीति से अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति की शेष बची अवधि के लिए डॉ.वीरेन्द्र कुमार के मंत्री के रूप में नियुक्त किए जाने के स्थान पर समिति के सदस्य के रूप में कार्य करने के लिए अपने में से एक सदस्य निर्वाचित करें।”

HON. SPEAKER: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Dr. Virendra Kumar appointed as Minister.”

*The motion was adopted.*

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**12.12 hours****(iii) Committee on Welfare of Other Backward Classes,  
2017-18**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

I beg to move:

“That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

HON. SPEAKER: The question is:

“That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

*The motion was adopted.*

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**12.12 ½ hours****(iv) Committee on Welfare of Other Backward Classes,  
2017-18; Re: Election of Ten Members from Rajya Sabha**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

HON. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

*The motion was adopted.*

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**12.13 hours****(v) Spices Board**

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI SURESH PRABHU): I beg to move:

“That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with Rule 4 and Rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, for the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder.”

HON. SPEAKER: The question is:

“That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with Rule 4 and Rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, for the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder.”

*The motion was adopted.*

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**12.14 hours****DEMANDS FOR SUPPLEMENTARY GRANTS, 2017-18**

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants – Second Batch for 2017-18.

[Placed in library, See No. LT-7710/16/17]

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**12.15 hours****STATEMENTS BY MINISTERS ...Contd**

**(iii) Status of implementation of the recommendations contained in the 289th Report of the Standing Committee on Human Resource Development on Demands for Grants (2017-18), pertaining to the Ministry of Women and Child Development\***

डॉ. वीरेन्द्र कुमार (महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री) : माननीय अध्यक्ष जी, मैं प्रस्ताव करता हूँ कि महिला और बाल विकास मंत्रालय से संबंधित अनुदानों की मांगों (2017-2018) के बारे में मानव संसाधन विकास संबंधी स्थायी समिति के 289वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति सदन के पटल पर रखी जा रही विवरणी में निर्देशानुसार अवगत कराना चाहता हूँ।

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\* Laid on the Table and also placed in library, See No. LT- 7707/16/17

**12.16 hours****GOVERNMENT BILLS- Introduced****(i) National Council for Teacher Education  
(Amendment) Bill, 2017 \***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): I beg to move for leave to introduce a Bill further to amend the National Council for Teacher Education Act, 1993... (*Interruptions*)

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the National Council for Teacher Education Act, 1993. ”

*The motion was adopted.*

SHRI PRAKASH JAVADEKAR: I introduce the Bill.

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**12.16 ½ hours****(ii) Payment of Gratuity (Amendment) Bill, 2017\***

श्रम और रोज़गार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय अध्यक्ष जी, मैं प्रस्ताव करता हूँ कि उपदान संदाय अधिनियम, 1972 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972. ”

*The motion was adopted.*

श्री संतोष कुमार गंगवार : मैं विधेयक को पुरःस्थापित करता हूँ।

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\* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 18.12.17.

**12.16 ¾ hours**

**(iii) Dentists (Amendment) Bill, 2017\***

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to move for leave to introduce a Bill further to amend the Dentists Act, 1948... (*Interruptions*)

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Dentists Act, 1948. ”

*The motion was adopted.*

SHRI JAGAT PRAKASH NADDA: I introduce the Bill.

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 18.12.17.



**12.17 hours****(iv) Indian Forests (Amendment) Bill, 2017\***

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): I beg to move for leave to introduce a Bill further to amend the Indian Forest Act, 1927 ... (*Interruptions*)

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill further to amend the Indian Forest Act, 1927.”

Bhartruhari Mahtab Ji, do you have some objection?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, this Bill tramples into powers of respective States as the Forest Act is being amended through this Bill .... (*Interruptions*). The basic provision of this Bill relates to providing permit for inter-State movement of bamboo which needs to be intact as it is there in the Forest Act. What is being done through this Bill is that there is no need for any State Government to give permission for transport of bamboo from one State to another. Very innocuously it has been mentioned that the farmers are being affected in seeking permission from their respective State Governments... (*Interruptions*). This is the basic problem because mostly it is the forest area where bamboo is grown and where permission is granted and where it is to be transported. In North-East and even in Odisha, we have the paper producing plants. There are certain States which do not have bamboo at all. For that, the respective State Government needs to give permission. How can you withdraw that power to give permission from the State Governments through this Bill so that there is free transport of bamboo from one place to another? Whom are you protecting? Whose interest are you protecting actually? You are protecting the

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 18.12.2017.

interest of the traders and interest of the State is being put into difficulty. That is the reason why we are opposed to the introduction of this Bill... (*Interruptions*).

DR. HARSH VARDHAN: Madam, I think, the hon. Member has probably not understood the spirit of the Bill. His apprehensions are grossly misplaced. I think whatever he has communicated is not the fact of the Bill. If he wants, I can tell him what this Bill is and what it is about. It is one of the major reforms and I think this Bill is going to help the farmers and virtually everyone in a big way.

The issue is that section 2 of the Indian Forest Act, 1927, defines “tree” which includes palms, bamboos, stumps, brush-wood and canes. Therefore, the bamboo, though taxonomically a grass, is treated as tree for the purpose of the Indian Forest Act, and therefore, it attracts the requirement of transit permit under section 41 of the Indian Forest Act even if it is grown on private land.

The issue is that because of this particular definition bamboo is included under the category of ‘tree’ and there are unnecessary hurdles for everyone right from bamboo growers to those who ultimately get benefited from the bamboo industry. The whole chain starts from the farmers and includes virtually everyone.

This Bill is a major reform and it is going to help the economy in a big way. After China we are the largest grower of bamboo in the world but the benefits of bamboo economy are not being translated into action which is supposed to help the economy of the country. This country had to wait for Shri Narendra Modi, for almost 90 years, to get this Bill amended. The Indian Forest Act was enacted in 1927. Shri Mahtab is a very senior and very learned hon. Member of the House and I would like to request him to go through the provisions of the Bill and understand the spirit of the Bill. When I will talk on the Bill I will explain to him and I am sure I will be able to convince him that this is nothing anti-people and this is a pro-people and farmer-friendly Bill and it is going to help the country in a big way... (*Interruptions*)

HON. SPEAKER: The question is

“That leave be granted to introduce a Bill further to amend the Indian Forest Act, 1927.”

*The motion was adopted.*

DR. HARSH VARDHAN: Madam, I introduce the Bill.

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**12.18 hours****STATEMENT RE: INDIAN FOREST (AMENDMENT)  
ORDINANCE, 2017\***

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): Madam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Forest (Amendment) Ordinance, 2017 (No. 6 of 2017).

**12.19 hours****GOVERNMENT BILLS-Introduced ...Contd****(v) Representation of the People (Amendment) Bill, 2017\*\***

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act 1951.”

*The motion was adopted.*

SHRI RAVI SHANKAR PRASAD: Madam, I introduce the Bill.

*(...Interruptions)*

\* Laid on the Table and also placed in Library, See No. LT 7711/16/17.

\*\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 18.12.2017.

**12.21 hours**

**BUSINESS ADVISORY COMMITTEE**

**47<sup>th</sup> Report**

THE MINISTER OF CHEMICALS AND FERTILIZERS; AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I beg to present the Forty-seventh Report of the Business Advisory Committee.

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**12.22 hours****MATTERS UNDER RULE 377 \***

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over text of the matter at the Table of the House within twenty minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time, the rest will be treated as lapsed.

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\* Treated as laid on the Table.

**(i) Need to provide Aadhaar card to Leprosy patients and visually and physically challenged persons.**

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी (बस्ती) : केन्द्र सरकार भ्रष्टाचार को कम कर पारदर्शिता को बढ़ावा देने के लिए सभी सरकारी योजनाओं और खातों आदि को आधार से जोड़ने हेतु युद्ध स्तर पर प्रयास कर रही है, लेकिन अत्यंत दुर्भाग्यपूर्ण है कि देश में रह रहे लाखों कुष्ठ रोगी इस सुविधा से वंचित हैं। विदित हो कि आधार पंजीकरण के लिए व्यक्ति की उंगलियों के निशान आवश्यक हैं, किंतु कुष्ठ रोगियों की उंगलियाँ बीमारी के कारण खराब हो जाती हैं, जिससे उनका आधार पंजीकरण नहीं हो पाता। इस कारण जिन लोगों को सरकारी कल्याणकारी योजनाओं की सबसे अधिक आवश्यकता है वही लोग सरकार की कल्याणकारी योजनाओं से वंचित रह जाते हैं। साथ ही साथ ऐसे विशेष रूप से सक्षम व्यक्ति (दिव्यांग) जिनके हाथ या आंख नहीं हैं, उन्हें भी बायोमैट्रिक बाध्यता के कारण आधार कार्ड की सुविधाओं से वंचित होना पड़ता है।

अतः मैं केंद्र सरकार से यह माँग करता हूँ कि उपरोक्त संदर्भ के आलोक में आवश्यक कार्रवाई करने का कष्ट करें।

**(ii) Regarding improving railway facilities in Korba  
Parliamentary Constituency**

**डॉ. बंशीलाल महतो (कोरबा) :** मेरे संसदीय क्षेत्र कोरबा (छ.ग.) से देश की राजधानी दिल्ली हेतु एक भी सीधी ट्रेन का परिचालन वर्तमान में नहीं हो रहा है। गाड़ी संख्या 18237 छत्तीसगढ़ एक्सप्रेस जो बिलासपुर से अमृतसर तक जाती है, का परिचालन कोरबा से बिलासपुर तक पैसेंजर के रूप में किया जाता है, परंतु अमृतसर से वापसी के समय इसे बिलासपुर में ही रोक दिया जाता है। इसी प्रकार 18239 शिवनाथ एक्सप्रेस कोरबा से नागपुर तक चलती है, परंतु वापसी में इसका भी अंतिम ठहराव बिलासपुर ही है। इन दोनों ट्रेनों को वापसी के समय कोरबा तक लाया जाना आवश्यक है। मैं माननीय रेल मंत्री जी से अनुरोध करना चाहता हूँ कि पूर्व में परिचालित कोरबा-जयपुर इंटरसिटी एक्सप्रेस का परिचालन पुनः प्रारंभ किया जाये, यह क्षेत्रवासियों की बहुप्रतीक्षित मांग है तथा अनेकों बार मेरे द्वारा यह मांग की जा चुकी है। इसके साथ ही छत्तीसगढ़ में निर्माणाधीन ईस्ट-वेस्ट कॉरीडोर रेल लाइन गेवरा (कोरबा) से पेण्ड्रा रोड (बिलासपुर) के निर्माण कार्य की गति अत्यंत ही धीमी है, तथा पिछले लगभग 5 वर्षों से अब तक इसमें आधारभूत तथा अपेक्षित प्रगति नहीं हुई है। उक्त परियोजना की पर्यावरण स्वीकृति सहित अन्य बाधाओं का निराकरण करते हुए निर्माण कार्य की गति बढ़ाने हेतु अनुरोध करता हूँ।



**(iii) Need to complete construction work on Chhapra-Hajipur Section of National Highway No. 19 in Bihar**

SHRI RAJIV PRATAP RUDY (SARAN): National Highway NH-19 is one of the busiest National Highways in India that links Ghazipur in Uttar Pradesh with Patna in Bihar. This 240 km long route passes through Chhapra, Sonapur and Hajipur sections of Bihar which is predominately a rural belt.

With regard to NH-19, the completion of Chhapra-Hajipur section of the Highway has been inordinately delayed for over 4 years due to problems in land acquisition, shifting of utilities, delay in approval from Railways and more so due to the poor performance of contractors.

These delays have had a cascading effect on the overall progress of the rural population living in the regions nearby. Upon completion, the project will prove to be beneficial to a large rural agrarian population covering over 300 villages in 4 districts of Bihar.

In view of this, I request the Union Government to make rigorous effort to complete the ongoing NH-19 project at the earliest by taking up periodical reviews with State Government Officers, concessionaires, other concerned departments and also review the pace of work by the contractors to expedite the NH 19 completion.

**(iv) Need to ensure safety of people and protection of crops from wild animals in Uttarakhand**

डॉ. रमेश पोखरियाल निशंक (हरिद्वार) : मैं उत्तराखंड, हिमालय के राज्यों एवं वन बाहुल्य क्षेत्रों की वन्यजीव-मानव संघर्ष की गंभीर चुनौती की तरफ सरकार का ध्यान आकृष्ट कराना चाहता हूँ। वन्यजीवों के कारण जहां सैंकड़ों लोगों ने अपनी जान गंवाई है वहीं फसलों को व्यापक नुकसान होने के कारण लोग वहां से पलायन के लिए मजबूर है। किसान, वन्यजीवों के आतंक के कारण खेती कर पाने में असमर्थ हैं। मजबूरी में लोग क्रॉप पैटर्न (फसल परिवर्तन) पर मजबूर हैं और उनके आगे भुखमरी की समस्या है।

मैं सरकार से मांग करना चाहता हूँ कि सरकार इस समस्या की गंभीरता को समझते हुए समस्त हितधारकों, नीति-निर्माताओं, केन्द्र एवं राज्य सरकारों, कानून विभाग, वन्य विभाग, कृषि विभाग, मीडिया, गैर-सरकारी संगठनों में समन्वय स्थापित करते हुए कारगर अल्पकालिक, दीर्घकालिक कदम उठाए। इसके अतिरिक्त, सरकार सौर ऊर्जा आधारित तार-बाड़, भूमि उपयोग नियोजन, ईको टूरिज्म, पर्यावरण सेवा कर ग्रीन बोनस जैसे सुझावों पर शीघ्र अमल करें तथा किसानों को इस चुनौती से निपटने हेतु प्रशिक्षण देकर क्रॉप चेंज (फसल परिवर्तन) के लिए संसाधन उपलब्ध कराया जाना चाहिए एवं वन्य कानूनों में आवश्यक बदलाव किए जाने की अपील करता हूँ।

**(v) Need to provide adequate warehouse facilities for foodgrains in Uttar Pradesh.**

श्री अजय मिश्रा टेनी (खीरी) : मैं सरकार का ध्यान उत्तर प्रदेश में पूर्व में हुए बड़े खाद्यान्न घोटाले जिसकी सी.बी.आई. जांच लंबे समय से हो रही है, की तरफ आकर्षित करना चाहता हूँ, जिसमें उक्त खाद्यान्न व्यापारी जो आरोपी है, मैं से कई ने अपने प्राइवेट गोदाम सरकारी क्रय व वितरण एजेंसियों को उपलब्ध करा रखे थे, जिसकी आड़ में व कागजों में हेरा-फेरी करके गरीबों को सरकारी सब्सिडी पर दिया जाने वाला गेहूँ व चावल आदि काला बाज़ारी करने के अलावा विदेशों तक भेज दिया गया था। भण्डार की कम सरकारी क्षमता जहां एक ओर भ्रष्टाचार को बढ़ावा देती है, वही चोरी, खाद्यान्न की बर्बादी, बढ़ी कीमतों व कागजी खरीद वितरण द्वारा हेरा-फेरी का अवसर भी देती है।

मैं सरकार का ध्यान सरकारी क्रय केंद्रों द्वारा खरीदे गये अनाज व पी.डी.एस. आदि खाद्यान्न योजनाओं हेतु आवश्यक भण्डार क्षमता की कमी विशेषकर उत्तर प्रदेश की ओर जहां गोदामों की कमी के कारण सरकारी अनाज (खरीद व वितरण) के लिए प्राइवेट गोदाम किराये पर लिये जाते हैं, की ओर दिलाना चाहता हूँ। आश्चर्यजनक है कि वर्तमान में भारतीय खाद्य निगम स्वयं के गोदामों से अधिक भण्डार क्षमता प्राइवेट (खाद्यान्न व्यवसायियों के) गोदामों की है।

मैं सरकार से अनुरोध करता हूँ कि खाद्यान्न माफियाओं पर शिकंजा कसने व नुकसान से बचने के लिए सरकार भण्डारण हेतु आवश्यकताओं के अनुसार गोदामों का निर्माण कराये।

**(vi) Need to construct rake points in railway for transportation of fertilizers in Maharajganj district, Uttar Pradesh**

श्री पंकज चौधरी (महाराजगंज) : मेरे संसदीय निर्वाचन क्षेत्र महाराजगंज (उ.प्र.) में पूर्वोत्तर रेलवे गोरखपुर के अंतर्गत गोरखपुर, आनन्दनगर, नवतनवा तथा गोरखपुर, घुघुली, सिसवां बड़ी लाईन है। दोनों रेल मार्गों पर दर्जनों यात्री तथा मालगाड़ी का आवागमन होता है। इस जनपद में उर्वरकों की आपूर्ति रिक प्वाइंट न होने से अन्य जनपदों से सड़क मार्ग से होती है। जिससे किसानों को समय से उर्वरकों की आपूर्ति नहीं हो पाती है। इस जनपद में रिक प्वाइंट खोलने से उर्वरकों की परिवहन लागत कम होगी। रेलवे को माल दुलाई से आय होगी तथा किसानों को समय से उर्वरकों की आपूर्ति होगी। जनपद महाराजगंज में आनन्दनगर जं., नवतनवा जं., घुघुली जं., तथा सिसवां जं. रेलवे स्टेशन हैं जहां पर उर्वरकों के लिए रिक प्वाइंट बनाया जा सकता है।

मेरा केंद्र सरकार से अनुरोध है कि जनहित में जनपद महाराजगंज, उ.प्र. के आनन्दनगर, नवतनवा, सिसवां, घुघुली में से जहां उपयुक्त हो वहां पर उर्वरकों की आपूर्ति के लिए रिक प्वाइंट बनाने का आदेश देने का कष्ट करें।

**(vii)Need to withdraw the decision to shift Divisional Office of Railway  
Mail Service from Saharanpur to Ghaziabad in uttar Pradesh**

**श्री राघव लखनपाल (सहारनपुर) :** मैं सरकार का ध्यान जनपद सहारनपुर में डाक विभाग द्वारा किए गए अहितकारी निर्णय की ओर आकृष्ट करना चाहता हूँ।

जनपद सहारनपुर, उत्तर प्रदेश का ऐसा महत्वपूर्ण सीमान्त जनपद है, जिसकी सीमाएं चार राज्यों हिमाचल, हरियाणा, उत्तराखण्ड एवं पंजाब से मिलती है, जिस कारण यह एक महत्वपूर्ण एवं प्रमुख व्यापारिक एवं औद्योगिक जनपद है और यहाँ वर्षों से रेल डाक व्यवस्था का मण्डलीय एवं रिकॉर्ड कार्यालय संचालित है, जिसके द्वारा यहाँ से अनेक प्रमुख उद्योगों पतजंलि, आई.टी.सी., हौजरी उत्पाद, लकड़ी के हस्तशिल्प उत्पाद, लुधियाना के हौजरी उत्पाद, शांति कुंज का संपूर्ण साहित्य आदि का व्यवसाय भारी मात्रा में इस रेल डाक व्यवस्था के माध्यम से होता है। इसके अतिरिक्त समूचे उत्तराखण्ड का भी डाक का व्यवसाय इसी केंद्र से संचालित होता है, जिस कारण यह केंद्र एक बहुउपयोगी केंद्र के रूप में विख्यात है।

वर्तमान में डाक विभाग के उच्च अधिकारियों द्वारा एवं चीफ पोस्ट मास्टर जनरल, लखनऊ द्वारा उक्त कार्यालय को जनपद सहारनपुर से गाजियाबाद स्थानांतरित करने का आदेश जारी कर दिया गया है, जिससे जनपद सहारनपुर की जनता एवं यहां के व्यापारिक एवं औद्योगिक जगत को भारी कठिनाईयों का सामना इस कार्यालय के यहाँ से चले जाने से भविष्य में करना पड़ेगा और उक्त कार्यालय में यहाँ कार्यरत लगभग 300 कर्मचारियों का भविष्य भी इस निर्णय से प्रभावित होगा।

सरकारी धनराशि का भारी अपव्यय भी इस आदेश के कारण होगा। क्योंकि सहारनपुर में जहाँ पूर्व से ही उक्त कार्यालय सरकारी भवन में संचालित है, वहीं गाजियाबाद में उक्त कार्यालय हेतु भारी धनराशि का अपव्यय कर किराए पर भवन लेने की प्रक्रिया इन अधिकारियों द्वारा प्रारम्भ कराई जा चुकी है।

अतः मैं अपनी केंद्र सरकार एवं संचार मंत्रालय से यह मांग करता हूँ कि पूर्व की भांति रेल डाक व्यवस्था का मण्डलीय कार्यालय निर्बाध रूप से जनपद सहारनपुर में ही संचालित कराए जाने हेतु आवश्यक निर्देश जारी किए जाएं।

**(viii) Need to ensure construction of toilets as per specified norms under Swachh Bharat Mission in Dausa Parliamentary Constituency, Rajasthan**

**श्री हरीश मीना (दौसा) :** मैं केंद्र सरकार का ध्यान प्रधानमंत्री स्वच्छ भारत योजना के तहत भारत को खुले में शौच-मुक्त (ओ.डी.एफ.) बनाने में हो रही अनियमितताओं की ओर आकर्षित करवाना चाहूँगा।

मेरे संसदीय क्षेत्र दौसा का दौरा करने पर ज्ञात हुआ कि कई गाँव जो कि हाल ही में पंचायत द्वारा या जिला अधिकारियों द्वारा खुले में शौच-मुक्त घोषित किए गए हैं वहाँ अधिकतर घरों में शौचालयों की व्यवस्था नहीं है। शौचालय निर्माण के नाम पर यहाँ बड़ी अनियमितताएं हो रही हैं। उदाहरण के तौर पर उकरून्द ग्राम पंचायत, तहसील महुवा, जिला दौसा जिसे खुले में शौच-मुक्त घोषित किया जा चुका है व कागजों में यहाँ सभी घरों में शौचालय है, धरातल पर यहां इसके विपरीत है। ओ.डी.एफ. गांवों का आंकड़ा बढ़ाने के लिए अधिकारी कई गांवों में कामचलाऊ-गुणवत्ताहीन शौचालय का निर्माण भी करवा रहे हैं।

मेरा केंद्र सरकार से अनुरोध है कि वह बताएं कि प्रधानमंत्री स्वच्छ भारत योजना के तहत मेरे संसदीय क्षेत्र दौसा में कुल कितने शौचालय बनाए गए हैं? इनका निर्माण किसके द्वारा किया गया है एवं उनकी संख्या कितनी है? प्रति शौचालय दौसा क्षेत्र में किन-किन व्यक्तियों को कितनी राशि दी गई?

अंत में, मेरा केंद्र सरकार से अनुरोध है कि वह इस विषय पर ध्यान दे व अब तक जो भी जिले/गाँव ओ.डी.एफ. घोषित किए जा चुके हैं उनकी समीक्षा करें व दोषी अधिकारियों के खिलाफ कड़ी कार्यवाही करें।

**(ix) Need to construct a road over bridge on Burhi Gandak river at Ratwara Dholi Ghat in Muzaffarpur district, Bihar**

श्री अजय निषाद (मुज़फ़्फ़पुर) : बिहार प्रदेश के मुज़फ़्फ़पुर ज़िला के पूर्वी अनुमंडल में अवस्थित तिरहुत कृषि कॉलेज ढोली के सामने बह रही बूढ़ी गंडक नदी में रतवारा ढोली घाट पर एक उच्च स्तरीय सड़क पुल नहीं होने के कारण वहाँ के आमजनों को काफी कठिनाईयों का सामना करना पड़ता है। सड़क पुल के अभाव में लोगों को जिला मुख्यालय से सम्पर्क करने के लिए लम्बा घूमकर जाना पड़ता है और बाढ़ के समय तो पूरा का पूरा सम्पर्क ही टूट जाता है।

आमजनों की भारी परेशानियों को ध्यान में रखते हुए मैं अनुरोध करना चाहता हूँ कि बूढ़ी गंडक नदी के रतवारा ढोली घाट पर एक उच्च स्तरीय सड़क पुल का निर्माण अतिशीघ्र कराया जाए ताकि आमजनों को हो रही परेशानियां दूर हो सकें।

**(x)Need to expedite construction of dwelling units for rehabilitation of residents of jhuggi-jhopri clusters in Mumbai North Parliamentary Constituency, Maharashtra**

श्री गोपाल शेट्टी (मुम्बई-उत्तर) : मेरे संसदीय क्षेत्र मुम्बई नॉर्थ के अंतर्गत एमडी रोड, कादिवली (पू.) में स्थित सीटीएस नं. 2, 3, 4, 5, 6 और 7 के लगभग 765 प्रस्तावित झोपड़-पट्टी पुनर्वास प्रकल्प विगत कई वर्षों से बंद पड़े हुए हैं।

इस संबंध में अवगत कराना है कि वर्ष 1977 में उपरोक्त को स्लम घोषित किया गया था तथा एसआरए ऑथोरिटी ने झोपड़-पट्टी योजना के लिए एलओआई प्रदान किया गया था और वर्ष 2007 और 2008 में 4 पुनर्वसन भवनों के आईओए और 2 ट्रांजिट कैम्पस का निर्माण करने की अनुमति भी प्रदान की थी। दो ट्रांजिट कैंपों की स्थापना की मंजूरी के अनुसार 2007 में स्लम निवासियों को ट्रांजिट कैंप में स्थानांतरित कर दिया और उसके स्ट्रक्चर्स तोड़ दिए गए।

लेकिन, कार्य की प्रगति के दौरान 2008 में किसी ने न्यायालय में जाकर इस कार्य को रूकवा दिया। तत्पश्चात् कंस्ट्रक्शन कंपनी और सोसाइटी ने उच्च न्यायालय में अंतिम सुनवाई के लिए प्रलंबित मामले को चुनौती दी। इन्हीं सभी कारणों से 765 झोपड़-पट्टी निवासियों का भविष्य अधर में है और सभी गरीब झुग्गीवासी परेशान हैं एवं भारी मानसिक पीड़ा से गुजर रहे हैं।

माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने वर्ष 2022 तक देश के सभी गरीब झोपड़-पट्टी निवासियों को आवास सुलभ कराए जाने हेतु महत्वपूर्ण कदम उठाये हैं।

अतः मेरा केंद्र सरकार से अनुरोध है कि एसआरए प्राधिकरण द्वारा अनुमोदित उपरोक्त योजना, जो न्याय व्यवस्था में लगने वाली देरी के कारण बुरी तरह से प्रभावित हो रही है, को पुनः शीघ्र पूरा कराए जाने हेतु तात्कालिक कदम तुरन्त उठाए, ताकि माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी की नीति के अनुसार गरीब झोपड़-पट्टी लोगों को रहने के लिए आवास सुलभ हो सके।



**(xi) Need to accord approval to the proposed National Highway No. 58 E from Udaipur-Som-Deya via Jhadol to border areas of Gujarat**

श्री अर्जुन लाल मीणा (उदयपुर) : मैं राजस्थान के उदयपुर लोक सभा क्षेत्र की सबसे बड़ी समस्या की ओर सरकार का ध्यान दिलाना चाहता हूँ। राजस्थान से एक राज्य से दूसरे राज्य में आने-जाने के लिए प्रमुख मार्ग राष्ट्रीय राजमार्ग संख्या 8 है, जो दिल्ली, हरियाणा, राजस्थान, गुजरात और महाराष्ट्र राज्यों से भी गुजरता है। यह मार्ग मेरे लोक सभा क्षेत्र उदयपुर से गुजरात सीमा रतनपुर-डूंगरपुर बॉर्डर से भी गुजरता है। इस मार्ग पर ट्रैफिक दबाव भारी संख्या में रहता है जिसकी वजह से यात्रा में समय अधिक लगता है, ईंधन की खपत ज्यादा होती है, दुर्घटनाएँ और जन-हानि भी अधिक होती है।

यू.पी.ए. सरकार ने उदयपुर-सोम-देया वाया झाड़ोल (फ) गुजरात सीमा तक राष्ट्रीय राजमार्ग संख्या-58 ई लगभग 108 कि.मी. बनाने की घोषणा की थी, जो सिर्फ घोषणा होकर रह गई। इस राष्ट्रीय राजमार्ग के लिए बजट आवंटन और डी.पी.आर. प्रोजेक्ट भारत सरकार के पास लंबित है और अभी हाल ही 29 अगस्त को प्रधानमंत्री जी के उदयपुर कार्यक्रम के दौरान इस मार्ग को बनाने की प्राथमिकता तय की गई थी।

अतः मैं भारत सरकार से मांग करता हूँ कि उदयपुर-सोम-देया वाया झाड़ोल (फ) से गुजरात सीमा तक राष्ट्रीय राजमार्ग संख्या-58 ई को अतिशीघ्र स्वीकृत कर बजट आवंटित कराने की कृपा करे, जिससे मेरे लोक सभा क्षेत्र के गोगुन्दा, कोटड़ा के लघु वन उपज मण्डियों को फायदा मिल सके एवं राष्ट्रीय राजमार्ग संख्या 8 के भारी ट्रैफिक दबाव को कम किया जा सके।

**(xii) Need to set up a Railway Terminus at Vasai Railway Station and also redevelop, modernise and upgrade the station**

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): Vasai Railway station in my constituency is very important railway station in India. The population of Palghar district especially Vasai Municipal Corporation is increasingly rapidly. This station is on Western Railway line but it is connected to Mumbai - Konkan Railway, Eastern Railway and Northern Railway also. The long route trains going to these railway lines stop at Vasai railway station. But facilities at this station are not adequate.

I, therefore, request the Government to set up a Railway Terminus at Vasai Station and redevelop, modernise and upgrade the station.

**(xiii) Need to provide special financial package to Kerala affected by cyclone 'Ockhi'**

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Ockhi cyclone was one of the worst disasters that struck the state of Kerala. So far 66 bodies have reportedly been recovered and search operations for missing persons are continuing. According to official reports, around 100 persons are still missing. The cyclone devastated the coastal areas of the state and the fishing community is struggling for survival. I request the Union Government to take urgent necessary steps to save the State from this disastrous situation and rehabilitate the fisher folk there living along the coast. I call upon the Government to work out a better warning and communication system to alert the states and reach the people in times of natural calamities. The Government of Kerala has requested financial support and a special package to meet the unprecedented calamity. I urge the Government to provide early assistance.

**(xiv) Regarding status of framework Agreement between Government of India and National Socialist Council of Nagaland (IM)**

SHRI GAURAV GOGOI (KALIABOR): In order to seek transparency on details of the current status of the Framework Agreement between the Centre and NSCN(IM) in North East, I request our Honourable Prime Minister to clarify the exact provisions of this agreement that will impact large areas of territory and the citizens of Assam, Arunachal Pradesh and Manipur. There is a strong sense of apprehension amongst people of these states, reflected in series of protests and disturbances staged in these areas. Combined with the complete absence of clarity on this matter by the Government, the situation is causing unprecedented confusion among people and authorities.

I request that the Centre, makes public, the details of this agreement considering the scale of its impact. Currently NSCN (IM) official map of Greater Nagalim shows a 1,20,000 sq km sprawl across North East. The people of Assam shouldn't be made to compromise on the loss of territory and authority over its legal boundaries.

**(xv) Need to provide financial assistance to Tamil Nadu, affected by cyclone 'Ockhi'**

DR. P. VENUGOPAL (TIRUVALLUR): On the 29<sup>th</sup> and 30th November, Cyclone Ockhi had caused severe destruction in the southern coastal districts of Tamil Nadu especially Kanyakumari district. Thousands of houses were damaged, several acres of agricultural fields were inundated; paddy crops, coconut trees and plantain crops were also ruined completely. It had severely crippled normal life, affecting scores of fishermen. Even though more than 3500 fishermen had been rescued, some are still missing; and their families are inconsolable.

The Chief Minister of Tamil Nadu immediately swung into action and allocated available resources from the State Govt. In this regard, the Chief Minister had telephonically contacted the Hon. Prime Minister and also Hon. Home Minister, and requested the Centre to allocate adequate funds for undertaking repair of power infrastructure, road network, fisheries infrastructure, among others.

Since the magnitude of the damage is humongous, it necessitates the intervention of the Centre and this requires to be declared as a 'National Disaster' and necessary financial assistance may be provided, accordingly by the Centre to the Govt. of Tamil Nadu immediately.

**(xvi) Need to conduct a study by experts on the geographical  
condition of flood-prone villages in Arambag  
Parliamentary Constituency of West Bengal**

SHRIMATI APARUPA PODDAR (ARAMBAG): My Arambagh constituency is a land of rivers like Damodar, Mundasori, Darakeshwar and their tributaries. It is a flood-prone area. I urge the government to send central team of experts to West Bengal to study and report on geographical condition of villages under my constituency areas and take suitable action for the development of the region in a planned manner.

**(xvii) Regarding safety of migrant labourers**

PROF. SAUGATA ROY (DUM DUM): Mr. Mohammad Afrazul, from West Bengal was hacked and burnt to death in Rajsamand district, Rajasthan by Shabhu Lal Raigar, who was seen ranting against “love Jihad” in a video. Unfortunately, Rajasthan Government did not take serious action to ensure security of migrated labourers. West Bengal Chief Minister announced Rs. 3 lakh and government job to the victim’s family. The video of the gruesome incident went viral on social media and after nationwide protest against the heinous crime, the state police was forced to arrest Raigar. West Bengal government directed its DGP to take necessary action to ensure the security of about 3,500 labourers from West Bengal who are working in the state of Rajasthan. I would urge central government to impress upon State Government to provide adequate safety to migrant labourers.

**(xviii) Need to reserve seats for patients suffering from Parkinson disease in AC (III Tier) coaches in trains**

श्री अरविंद सावंत (मुम्बई-दक्षिण) : आजकल लोगों को तरह-तरह के रोग हो रहे हैं, इसमें से मुख्यतः एक रोग "पार्किन्सन " है। इन रोगियों को वर्तमान में रेलवे ने केवल स्लीपर क्लास में यात्रा करने की सुविधा दी है। पीक सीजन एवं छुट्टियों के समय में रेलवे पूरी तरह से भरी होती है और जनरल टिकट वाले यात्री भी इन आरक्षित डिब्बों में बैठ जाते हैं, जिसके कारण इन रोगियों को टॉयलेट जाने में काफी असुविधा होती है और इस परेशानी से बचने के चक्कर में ये अपनी जान गंवा देते हैं। इन रोगियों की सुविधा के लिए 3 टायर ए.सी. में सीटें आरक्षित करने की जरूरत है।

मेरा सरकार से अनुरोध है कि "पार्किन्सन " से ग्रस्त रोगियों के लिए सहयात्री के साथ 3 टायर ए.सी. में कोटे की सीट आरक्षित की जाए, साथ ही स्लीपर क्लास में भी इस कोटे को बढ़ाया जाए।



**(xix) Need to increase number of seats in Legislative Assembly  
of Andhra Pradesh**

SHRI KESINENI SRINIVAS (VIJAYAWADA): Section 26(1) of the Andhra Pradesh Reorganisation Act, 2014 clearly assures an increase in the number of seats from 175 to 225, in the Legislative Assembly of Andhra Pradesh. However, 84th Amendment to the Constitution in 2002, amended Article 170(3) and had applied a freeze on delimitation of constituencies till data of the first census after 2026 is published.

The people of Andhra Pradesh have been neglected for three years. The provision to increase the seats was inserted to pacify the agitation against reorganization, all the while keeping a backdoor via Article 170.

The possibility of reorganization was not envisaged by the Constitutional Amendment. I urge the current Government To provide justice and correct the wrong inflicted on the people of Andhra Pradesh by a forced reorganization. I call upon the Government to fulfill the promise that was made, even if it requires them to undertake a constitutional amendment.

**(xx) Need to restore train services on Palakkadu-Pollachi railway line**

SHRI P.K. BIJU (ALATHUR): From the date of its commissioning on 1st April 1932, the Palakkadu-Pollachi meter gauge line was extensively used for travel, trade and pilgrimage mainly by the people of Kerala and Tamilnadu. The route was closed in 2008 for gauge conversion works. The work had been completed at the end of 2015 and a train started operating on this route, but lasted only for one month. Southern Railway spent Rs.350 crores for constructing the Broad gauge line, new station buildings, level crossings, signalling and telecommunications system, standard platforms, foot over bridges, subways, shelters, ramps and other passenger amenities. Even after spending such a huge amount to build up the extensive infrastructure, it is quite unfortunate that the route is being underutilized by the southern railway. Conversion of the gauge resulted in modernization of Palakkad Town-Pollachi section and changed its entire outlook. But, presently, there is only one passenger special train operating on the route.

The Palakkadu-Pollachi route connects important religious centres such as Guruvayoor in Kerala and Rameswararn and Tamil Nadu via Palakkadu, Dindigal and Madurai. A train connecting Guruvayoor —Rameswaram was proposed long back.

I urge the Government to take necessary steps to restore the previous train services stopped following gauge conversion of Palakkadu —Pollachi line and take urgent steps to start new trains on the route as early as possible.

**(xxi) Need to set up a steel plant in YSR Kadapa district of Andhra Pradesh**

SHRI Y.S. AVINASH REDDY (KADAPA): It is to bring to your kind notice that in Andhra Pradesh Reorganisation Act, 2014 in its 13th schedule clearly mentioned the establishment of a steel plant in YSR Kadapa district of Andhra Pradesh. It has been 3 years since the formation of new Andhra Pradesh state but yet the promises made during the bifurcation are yet to be fulfilled.

It had been recently informed that the SAIL had submitted the feasibility report on 2nd December 2014 itself. As per the feasibility report, setting up of steel plant is prima facie not financially viable. Subsequently, a task force has been constituted on 19th October, 2016 comprising of representatives from the Central Government, State Government, SAIL, RINL, NMDC, MECON Ltd and MSTC to consider the feasibility issues and to prepare a road map for setting up of steel plant in Andhra Pradesh. During the last meeting the task force held on 9th March, 2017 it was decided that the findings of the survey of the regions of Andhra Pradesh by Geological Survey of India may be shared with MECON as and when they become available and MECON would then submit its report about iron ore deposits.

Sir, if we look at a big steel plant like Vizag Steel Plant, Iron ore comes from faraway places. Yet it is a feasible and profitable project reaping good profits. But, in Kadapa the question of feasibility does not arise as large deposits of iron ore are available in and around Kadapa, and in Anantapur, Kurnool districts of Andhra Pradesh so availability of Iron ore is abundant.

Further, if Government of India and State Government provide some tax incentives and subsidy then the project will become viable without any doubt.

The division of erstwhile AP state was done completely ignoring and against the feelings, opinions of the Seemaadhra region. The bifurcation of the state was done by hurting the sentiments of the people of Rayalaseema region in particular.

After division, the only thing the people of Rayalaseema region are anxiously looking for is setting up of steel plant in YSR District of Andhra Pradesh as promised in AP Reorganisation Act, 2014.

In view of the above, I request you to kindly expedite the matter to initiate setting up of steel plant in YSR Kadapa District of Andhra Pradesh at the earliest.

**(xxii) Need to construct a new railway line in Doaba region of Punjab  
and improvement in railway infrastructure**

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): In my constituency, Doaba Region is the most important part of Punjab. Famous river Satluj divides Malwa and Doaba Region. New rail line (about 30 km) from Rahon to Khanna can reduce by 100 km the distance between New Delhi and this region. Many religious, historical and tourist spots like native village of Shaheed Bhagat Singh fall on this route. It may be pointed out that thousands travel on this route to attend the annual Mela, etc. So, I would urge upon the Hon'ble Railway Minister to instruct the Railway authority to construct this 30 km new Rail link. Similarly work on (already declared) SAS Nagar to Rajpura should be started immediately.

Escalator facility may kindly be provided at SAS Nagar (Mohali) railway station as the height of platform is very high and is difficult for the old person to climb up the stairs to take the train.

Last but not the least, it is humbly demanded that the platform at Kurali, Ropar and Shri Anandpur Sahib may be constructed on both sides keeping in view the number of casualties witnessed every year due to non-availability of platform on the other side.

**(xxiii) Need to impress upon the Government of Bihar to withdraw Bihar Panchayat Raj (Amendment) Ordinance, 2017**

श्री राजेश रंजन (मधेपुरा) : बिहार सरकार दिनांक 02-06-2017 को बिहार पंचायत राज (संशोधन) अध्यादेश-2017 के द्वारा ग्राम स्वराज यानि पंचायतीराज व्यवस्था में बदलाव करने एवं लोकतंत्र की मूल आत्मा ग्राम सभा के अस्तित्व को समाप्त करने एवं पंचायतीराज अधिनियम-2006 के एक अन्य महत्वपूर्ण धाराओं में बदलाव तथा केन्द्रीय अनुदान 14वें वित्त आयोग के दिशा-निर्देशों के विरुद्ध राज्य सरकार के द्वारा निर्देश थोपने के कारण लगभग एक वर्ष से राशि खर्च नहीं होने के कारण विकास कार्य अवरूद्ध हो गया है। 14वें वित्त आयोग के गठन के साथ ही केन्द्रीय अनुदान की राशि को ग्राम सभा के द्वारा चयनित एवं निर्धारित प्राथमिकता के अनुसार विभिन्न प्रक्षेत्रों की योजनाओं का सफल क्रियान्वयन करना था, लेकिन राज्य सरकार इस अध्यादेश को लाकर मुख्यमंत्री पेयजल निश्चय योजना एवं मुख्यमंत्री गली-नाली पक्कीकरण निश्चय योजना में कुल राशि का करीब 80 प्रतिशत खर्च कर रही है, जबकि इस योजना को राज्य सरकार को अपने संसाधन से करना था। माननीय उच्च न्यायालय के द्वारा भी इसे असंवैधानिक करार दिया जा चुका है।

अतः मैं सरकार से मांग करता हूँ कि बिहार सरकार के द्वारा लाया गया अध्यादेश जो लोकतंत्र की मूल आत्मा ग्राम सभा के अस्तित्व को समाप्त करता है उसे निरस्त किया जाए ताकि लोकतंत्र की मूल आत्मा ग्राम सभा का अस्तित्व बचा रहे एवं इसी के माध्यम से पंचायतों का विकास हो सके।

**(xxiv) Need to restore services of eight passenger/MEMU  
trains in Kerala**

SHRI N.K. PREMACHANDRAN (KOLLAM): Thiruvananthapuram Railway Division cancelled eight passenger/MEMU trains. The domestic passengers of the State especially the short distance passengers totally depend on passenger/MEMU trains for their daily journey. No alternate arrangements were made by the railways for the journey of daily passengers. Long distance travellers and regular passengers are depending on passenger/MEMU trains to reach their destination between the main stations. There is no means of journey for season ticket holders. The arbitrary decision of the Thiruvananthapuram Railway Division resulted in untold hardship to the passengers totally depending on passenger/MEMU trains for their journey.

Hence I urge upon the Government to look into the decision of cancelling the trains and restore the services of all the earlier trains at the earliest.

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*(...Interruptions)*

माननीय अध्यक्ष : ऐसा नहीं होता है।

...*(व्यवधान)*

माननीय अध्यक्ष : आप रोज-रोज कुछ भी मामला उठावेंगे, ऐसा नहीं होता है।

...*(व्यवधान)*

HON. SPEAKER: There are so many things to be discussed.

*(...Interruptions)*

**12.23 hours**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Tuesday, December 19, 2017/Agrahayana 28, 1939 (Saka).*

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